CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 335/MP/2024

Subject	:	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read with the provisions of PPA dated 26.12.2005 and the tariff Regulations of CERC seeking to continue the pricing of coal for the from 1.4.2019 to 31.5.2020 as modified by order dated 13.1.2023 in Petition No. 155/MP/2019, and to pass on the benefit from sale of fly ash and coal by Respondent.
Petitioner	:	PCKL & Ors.
Respondent(s)	:	Adani Power Limited
Date of hearing	:	**6.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Ramachandran, Senior Advocate, PCKL Shri S. Vallinayagam, Advocate, PCKL Ms. Bhavya Arora, Advocate, PCKL Ms. Durga Vallinayagam, Advocate, PCKL Ms. Poonam Verma, Advocate, APL Shri Saunak Rajguru, Advocate, APL Shri Pradyumn Amit Sharma, Advocate, APL

Record of Proceedings

The matter was called out for a hearing in hybrid mode.

2. During the hearing, learned senior counsel for the Petitioner sought a week's time to file its written submissions. Learned counsel for the Respondent did not object to the request and submitted that they had already filed their written submissions in compliance with the Commission's directions.

3. The Commission, after hearing the parties, permitted the Petitioner to file its written note of submissions on the issue of limitation and merits, after serving a copy on the Respondent, on or before **20.11.2026**.

4. The Petition shall be listed for hearing on **3.12.2026**.

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Law)